

Minutes of the Meeting No.13/17 scheduled on 11.01.2017 (actually held on 12.01.2017) under the
Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT
XXXXXXX

The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee considered minutes of the NC Meeting No. 12/17 for confirmation. It confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-204 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. Greenply Industries Ltd., Assam F. No. 01/83/50/744/AM14/DES-IV RLA. No. 02/24/40/079/AM14 Lic. No. 0210195844 dt.31.10.2013
--	--

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (PC. Div) vide their U.O. No.46011/08/2010- PC-II dated 10.05.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-205 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. ADI Finechem Ltd., Ahmedabad F. No. 01/83/50/146/AM09/DES-IV RLA. No. 08/24/40/149/AM08 Lic. No. 0810067303 dt. 21.09.2007
--	--

The Committee considered the case as per agenda and observed that the case is very old and earlier dealt by Norms Committee-II. This case was placed in its Meeting No.26/82 held on 28.09.2010 and decided to reject the case as the firm did not attend the personal hearing given by the Norms Committee.

The firm has furnished the Central Excise Consumption Data and manufacturing process chart based on that the Committee decided to ratify the norms for ITC (HS) Code 38259000 as under:-

Export item	Qty.	Import item	Qty.
Ester Distillation Product Having Sterol content between 12% and 18% with an average of 15% weight	300 MT	Vegetable Oil based Acid Oil having Sterol content between 2% and 3% with an average of 2.50% by weight	340 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


Shri Ajay Kumar Srivastava
Joint DGFT
Department of Foreign Trade
Ministry of Commerce
New Delhi

Case No. M-206 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. PI Industries Ltd., Udaipur F. No. 01/83/50/316/AM17/DES-IV RLA. No. 13/24/40/03/AM17 Lic. No. 1310048245 dt. 11.05.2016
---	--

The Committee considered the case as per agenda. Committee decided to call for the central excise data from the firm. D/L issued by DGFT on 22.11.2016. The case is re-listed for 01.02.2017.

Case No. M-207 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. Helios Pharmaceuticals, Ahmedabad F. No. 01/83/50/292/AM17/DES-IV RLA. No. 08/24/40/148/AM16 Lic. No. 0810135870 dt.17.08.2015
---	--

The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-208 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. Vidhi Dyestuffs Manufacturing Ltd., Mumbai F. No. 01/83/50/652/AM15/DES-IV RLA. No. 03/95/40/338/AM15 Lic. No. 0310787836 dt.08.08.2014
---	---

The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-209 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. Syngenta India Ltd., Pune F. No. 01/83/50/902/AM14/DES-IV RLA. No. 31/83/40/139/AM14 Lic. No. 3110061588 dt.19.12.2013
---	--

The Committee considered the case as per agenda for amendment in Unit Measurement (UOM). During the meeting on 12.01.2017. The Committee decided to amend the Unit Measurement approved in Meeting No. 5/83 dated 04.06.2014 without any other change as under:-

Export item as per AA	UOM	Export item as per NC M. No.5/83 dt.04.06.2014	UOM	Export recommended Item	UOM
Mandipropamid 23.4% SC (REVUS 250SC)	Litre	Mandipropamid 23.4% SC (REVUS 250SC)	1 Kg	Mandipropamid 23.4% SC (REVUS 250SC)	Litre

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-210 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. Syngenta India Ltd., Pune F. No. 01/83/50/180/AM14/DES-IV RLA. No. 31/83/40/202/AM13 Lic. No. 3110057932 dt.16.04.2013
---	--

The Committee considered the case as per agenda for amendment in Unit Measurement (UOM). During the meeting on 12.01.2017. The Committee decided to amend the Unit Measurement approved in Meeting No.12/83 dated 09.12.2015 without any other change as under:-

Export item as per AA	UOM	Export item as per NC M. No.12/83 dt.09.12.2015	UOM	Export recommended Item	UOM
RIFIT 500 EC (Formulation of Pretilachlor Tech. 94% Min. Pertilachlor 50% EC	Litre	RIFIT 500 EC (Formulation of Pretilachlor Tech. 94% Min. Pertilachlor 50% EC	1 Kg	RIFIT 500 EC (Formulation of Pretilachlor Tech. 94% Min. Pertilachlor 50% EC	Litre

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-211 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. Vidhi Dyestuffs Manufacturing Ltd., Mumbai F. No. 01/83/50/514/AM16/DES-IV RLA. No. 03/95/40/92/AM16 Lic. No. 0310796706 dt.18.06.2015
---	--

The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-212 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. Matangi Industries LLP, Ahmedabad F. No. 01/83/50/371/AM17/DES-IV RLA. No. 08/24/40/448/AM16 Lic. No. 0810138091 dt.03.06.2016
---	--

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/68/2011-CH-II dated 16.05.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-213 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. Matangi Industries LLP, Ahmedabad F. No. 01/83/50/381/AM17/DES-IV RLA. No. 08/24/40/367/AM16 Lic. No. 0810137372 dt.08.03.2016
---	--

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/68/2011-CH-II dated 16.05.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07

[Signature]
 श्री. रमेश सुभाष सुभाष
 सहायक निदेशक, जल संयंत्र
 सहायक निदेशक, जल संयंत्र
 सहायक निदेशक, जल संयंत्र
 सहायक निदेशक, जल संयंत्र
 सहायक निदेशक, जल संयंत्र

of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-214 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. Techfab (India) Industries Ltd., Mumbai F. No. 01/83/50/930/AM14/DES-IV RLA. No. 03/95/40/787/AM14 Lic. No. 0310766031 dt.13.01.2014
---	--

The Committee considered the case as per agenda for amendment in description of import item at Sl. No.1 & 2. During the meeting on 12.01.2017. The Committee decided to amend the description of import item at Sl. No.1 & 2 approved in Meeting No.11/83 dated 08.10.2014 without any other change as under:-

Import items as per AA	Import item approved in M. No.11/83 dt.08.10.14	Import items recommended as per Amendment Sheet No.1
Glass Roving Yarn 1000 DTEX	Glass Roving Yarn 1000 DTEX	Relevant DTEX Glass Roving
Poly Yarn 155 DTEX	Poly Yarn 155 DTEX	Relevant DTEX Polyester Filament Yarn

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-215 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. Vedanta Ltd., Goa F. No. 01/83/50/450/AM14/DES-IV
---	---

The Committee considered the case as per agenda for modification of input item in SION Sl. No.C-1174. During the meeting on 12.01.2017. The Committee decided to withdraw the case and decide the matter separately on file.

Case No. M-216 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. Bankim Plast Pvt Ltd., Mumbai F. No. 01/83/50/205/AM15/DES-IV RLA. No. 03/95/40/1029/AM14 Lic. No. 0310770353 dt.14.02.2014
---	---

The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Export item No.1: Master Batch 303 P (Consisting of per Kg of import item no. – 1. 0.003980 Kg 2. 0.967 Kg 3. 0.003980 Kg 4. 0.02505 Kg)

Quantity : 200000 Kg

Import items

S. No.	Description of item	Quantity recommended
1.	Euricamide	5980 Kg
2.	LLDPE	568910 Kg
3.	Fumed Silica	4360 Kg
4.	PVDF/ Kaynar Flex 2821	5160 Kg

Export item No.2: Master Batch BE 10 (Consisting of per Kg of import item no. – 1. 0.1063 Kg
2. 0.8905 Kg 3. 0.0095 Kg)

Quantity : 50000 Kg

Import items

S. No.	Description of item	Quantity recommended
1.	Euricamide	5980 Kg
2.	LLDPE	568910 Kg
3.	Fumed Silica	4360 Kg

Export item No.3: White Master Batch 1070 (Consisting of per Kg of import item no. – 2. 0.299 Kg
3. 0.00194 Kg 5. 0.698 Kg)

Quantity : 1000000 Kg

Import items

S. No.	Description of item	Quantity recommended
2.	LLDPE	568910 Kg
3.	Fumed Silica	4360 Kg
5.	Titanium Dioxide	718900 Kg

Export item No.4: Yellow Master Batch 1070 (Consisting of per Kg of import item no. – 2. 0.3058 Kg
3. 0.0204 Kg 6. 0.3567 Kg 7. 0.3567 Kg)

Quantity : 50000 Kg

Import items

S. No.	Description of item	Quantity recommended
2.	LLDPE	568910 Kg
3.	Fumed Silica	4360 Kg
6.	Calcium Carbonate	18370 Kg
7.	Middle Chrome Pigment	18370 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-217 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/731/AM15/DES-IV RLA. No. 03/95/40/78/AM15 Lic. No. 0310788477 dt.27.08.2014
--	--

The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 12.01.2017. The Committee decided to maintain status quo with no amendment in norms issued vide Meeting No.15/83 dated 17.02.2016.

Case No. M-218 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/721/AM15/DES-IV RLA. No. 03/95/40/220/AM15 Lic. No. 0310788320 dt.27.08.2014
--	---

The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 12.01.2017. The Committee decided to maintain status quo with no amendment in norms issued vide Meeting No.15/83 dated 17.02.2016.

Case No. M-219 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/725/AM15/DES-IV RLA. No. 03/95/40/101/AM15 Lic. No. 0310788315 dt.25.08.2014
--	---

The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 12.01.2017. The Committee decided to maintain status quo with no amendment in norms issued vide Meeting No.15/83 dated 17.02.2016.

Case No. M-220 NC No. 13/17 Dated 11.01.2017 (held on 12.01.2017)	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/676/AM14/DES-IV RLA. No. 03/94/40/690/AM14 Lic. No. 0310756682 dt.01.11.2013
--	---

The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 12.01.2017. The Committee decided to maintain status quo with no amendment in norms issued vide Meeting No.17/83 dated 23.03.2016.

[Signature]
 Director General of Feeding Trade
 Directorate General of Feeding Trade
 New Delhi

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 13/83-ALC1/2016 MEETING DATE : 11.01.2017

	Case No.:4/6/85-ALC3/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Transferred to Different Section
1	HQ File :01/85/050/00026/AM12/	RLA File :09/24/040/00507/AM11/	Lic.No/Date:0910045940 16.03.2011	Defer Date:11.01.2017
Decision :The Committee considered the case as per agenda and decided to transfer the case to NC-III.				

	Case No.:30/13/83-ALC1/2016	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00742/AM17/	RLA File :05/23/040/00120/AM14/	Lic.No/Date:0510358714 04.07.2013	Defer Date:
2	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem.Div) vide their OM.No.14010/7/2011-CH-II dated 29.05.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:14/10/83-ALC1/2014	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
3	HQ File :01/83/050/00244/AM15/	RLA File :05/23/040/00039/AM15/	Lic.No/Date:0510385795 05.05.2014	Defer Date:01.02.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L issued by Deptt. of IPP. The case is re-listed for 01.02.2017.				

	Case No.:33/13/83-ALC1/2016	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
4	HQ File :01/83/050/00745/AM17/	RLA File :05/23/040/00040/AM15/	Lic.No/Date:0510389775 17.07.2014	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

5	Case No.:15/13/83-ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00727/AM17/	RLA File :34/24/040/00119/AM15/	Lic.No/Date:3410040448 14.08.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.:19/4/83-ALC1/2015	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00178/AM16/	RLA File :07/24/040/00368/AM15/	Lic.No/Date:0710107426 14.01.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms of item No.1 as applied for by the firm and items No. 2 & 3 – 1.05 Kg/Kg content contains in export item. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

7	Case No.:10/9/83-ALC1/2015	Party Name:NEWAGE LAMINATORS PVT.LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Rejected
	HQ File :01/83/050/00544/AM16/	RLA File :05/24/040/00584/AM15/	Lic.No/Date:0510393495 09.03.2015	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 06.10.2016.			

8	Case No.:37/11/83-ALC1/2016	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00627/AM17/	RLA File :03/94/040/00054/AM16/	Lic.No/Date:0310795670 01.05.2015	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L issued by Deptt. of IPP. The case is re-listed for 01.02.2017.			

9	Case No.:96/13/83-ALC1/2016	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00808/AM17/	RLA File :03/95/040/00145/AM16/	Lic.No/Date:0310797391 20.07.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/134/2011-CH-II dated 15.06.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.:55/13/83-ALC1/2016	Party Name:KLJ ORGANIC LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00767/AM17/	RLA File :05/23/040/00224/AM16/	Lic.No/Date:0510395504 03.09.2015	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/36/2011-CH-II dated 03.03.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:9/13/83-ALC1/2016	Party Name:COLORCON ASIA PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00721/AM17/	RLA File :17/24/040/00042/AM16/	Lic.No/Date:1710006189 16.10.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.:18/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00812/AM16/	RLA File :09/24/040/00276/AM16/	Lic.No/Date:0910062775 27.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/29/2016-TSW dated 09.01.2017, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

13	Case No.:16/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00810/AM16/	RLA File :09/24/040/00269/AM16/	Lic.No/Date:0910062792 29.10.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/29/2016-TSW dated 09.01.2017, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

14	Case No.:5/4/83-ALC1/2016	Party Name:ASTRON PACKAGING LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00057/AM17/	RLA File :08/24/040/00250/AM16/	Lic.No/Date:0810136395 30.10.2015	Defer Date:01.02.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.11.2016 issued by Deptt. of IPP. The case is re-listed for 01.02.2017.				

15	Case No.:54/1/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00903/AM16/	RLA File :03/94/040/00605/AM16/	Lic.No/Date:0310800021 04.11.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/236/2016-TSW dated 10.01.2017, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

16	Case No.:5/17/83-ALC1/2015	Party Name:KALIMA GRANITES	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Rejected
	HQ File :01/83/050/00799/AM16/	RLA File :04/24/040/00173/AM16/	Lic.No/Date:0410161319 17.11.2015	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 27.10.2016.				

17	Case No.:46/1/83-ALC1/2016	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00895/AM16/	RLA File :56/24/040/00034/AM16/	Lic.No/Date:5610004754 24.11.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. dated 16.06.2016 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

18	Case No.:8/13/83-ALC1/2016	Party Name:COLORCON ASIA PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00720/AM17/	RLA File :17/24/040/00095/AM16/	Lic.No/Date:1710006258 22.01.2016	Defer Date:

[Signature]
 Director General of Foreign Trade
 Ministry of Commerce and Industry
 New Delhi

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

19	Case No.:43/8/83-ALC1/2016	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00340/AM17/	RLA File :09/24/040/00657/AM16/	Lic.No/Date:0910063361 04.03.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/29/2016-TSW dated 02.06.2016 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:32/4/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00084/AM17/	RLA File :05/23/040/00538/AM16/	Lic.No/Date:0510397976 18.03.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 19.12.2016 issued by Deptt. of IPP. The case is re-listed for 01.02.2017.			

21	Case No.:77/13/83-ALC1/2016	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00789/AM17/	RLA File :03/95/040/00011/AM17/	Lic.No/Date:0310804190 26.04.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 09.01.2017. The case is re-listed for 01.02.2017.			

22	Case No.:34/8/83-ALC1/2016	Party Name:SIDDHI DECOR PVT.LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00331/AM17/	RLA File :08/24/040/00009/AM17/	Lic.No/Date:0810137880 10.05.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/274/2016-TSW dated 12.01.2017, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:1/11/83-ALC1/2016	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00591/AM17/	RLA File :05/23/040/00073/AM17/	Lic.No/Date:0510398551 19.05.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. Letter issued on 26.12.2016 but the firm has not appearing for PH so far. Committee decided to remind them for PH. The case is re-listed for 01.02.2017.			

24	Case No.:3/12/83-ALC1/2016	Party Name:AMBITION MICA LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00657/AM17/	RLA File :08/24/040/00021/AM17/	Lic.No/Date:0810137952 19.05.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 08.12.2016. The case is re-listed for 01.02.2017.			

25	Case No.:20/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00732/AM17/	RLA File :17/24/040/00047/AM17/	Lic.No/Date:1710006374 28.06.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

26	Case No.:36/13/83-ALC1/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00748/AM17/	RLA File :09/24/040/00012/AM17/	Lic.No/Date:0910063846 28.06.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

27	Case No.:81/13/83-ALC1/2016	Party Name:ITC LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00793/AM17/	RLA File :09/24/040/00080/AM17/	Lic.No/Date:0910063887 05.07.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA			


 Anil Kumar
 Joint Director
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 03.01.2017. The case is re-listed for 01.02.2017.

28	Case No.:27/9/83-ALC1/2016	Party Name:CENGRES TILES LIMITED,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00393/AM17/	RLA File :08/24/040/00133/AM17/	Lic.No/Date:0810138242 07.07.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/300/2016-TSW dated 11.01.2017, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

29	Case No.:82/13/83-ALC1/2016	Party Name:ITC LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00794/AM17/	RLA File :09/24/040/00066/AM17/	Lic.No/Date:0910063898 08.07.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 03.01.2017. The case is re-listed for 01.02.2017.			

30	Case No.:25/9/83-ALC1/2016	Party Name:FLSMIDTH PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00391/AM17/	RLA File :04/24/040/00019/AM17/	Lic.No/Date:0410162084 11.07.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 01.02.2017.			

31	Case No.:32/11/83-ALC1/2016	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00622/AM17/	RLA File :03/94/040/00264/AM17/	Lic.No/Date:0310806142 12.07.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 12.09.2016 issued by Deptt. of IPP. The case is re-listed for 01.02.2017.			

32	Case No.:96/10/83-ALC1/2016	Party Name:KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00564/AM17/	RLA File :02/24/040/00065/AM17/	Lic.No/Date:0210206831 13.07.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			

36	Case No.:55/10/83-ALC1/2016	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00523/AM17/	RLA File :05/23/040/00203/AM17/	Lic.No/Date:0510399128 19.07.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. Letter issued on 26.12.2016 but the firm has not appearing for PH so far. Committee decided to remind them for PH. The case is re-listed for 01.02.2017.			

37	Case No.:29/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00741/AM17/	RLA File :17/24/040/00063/AM17/	Lic.No/Date:1710006406 19.07.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/69/2011-CH-II dated 16.12.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:36/11/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00626/AM17/	RLA File :03/94/040/00318/AM17/	Lic.No/Date:0310806454 21.07.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:24/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00736/AM17/	RLA File :17/24/040/00068/AM17/	Lic.No/Date:1710006411 21.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

40	Case No.:26/13/83-ALC1/2016	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00738/AM17/	RLA File :17/24/040/00069/AM17/	Lic.No/Date:1710006412 21.07.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/136/2011-CH-II dated 04.11.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

41	Case No.:73/10/83-ALC1/2016	Party Name:ARCHIDPLY INDUSTRIES LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00541/AM17/	RLA File :05/23/040/00154/AM17/	Lic.No/Date:0510399203 22.07.2016	Defer Date:01.02.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 01.02.2017.				

42	Case No.:28/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00740/AM17/	RLA File :17/24/040/00073/AM17/	Lic.No/Date:1710006415 25.07.2016	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/75/2011-CH-II dated 29.06.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

43	Case No.:83/13/83-ALC1/2016	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00795/AM17/	RLA File :09/24/040/00204/AM17/	Lic.No/Date:0910063976 25.07.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/29/2016-TSW dated 02.09.2016 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

44	Case No.:11/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00723/AM17/	RLA File :17/24/040/00075/AM17/	Lic.No/Date:1710006420 29.07.2016	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/63/2012-CH-II dated 29.10.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

45	Case No.:23/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00735/AM17/	RLA File :17/24/040/00076/AM17/	Lic.No/Date:1710006421 29.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.:25/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00737/AM17/	RLA File :17/24/040/00077/AM17/	Lic.No/Date:1710006422 29.07.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/63/2012-CH-II dated 29.10.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:40/13/83-ALC1/2016	Party Name: PETROCHEM PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00752/AM17/	RLA File :05/24/040/00164/AM17/	Lic.No/Date:0510399290 01.08.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
	Item of Export	Qty.	Item of Import	Qty.
	Chlorinated Paraffin Chlorine Content 52%	1000000 Kg	Heavy Normal paraffin	504000 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

48	Case No.:10/13/83-ALC1/2016	Party Name:MAHALAXMI POLYPACK PVT.LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00722/AM17/	RLA File :05/24/040/00208/AM17/	Lic.No/Date:051039936 7 05.08.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
	Item of Export	Qty.	Item of Import	Qty.
	Calcium Carbonate (FMB)	300 MT	Calcium Carbonate	234.270 MT

Omyacarb 2T-IP (Containing Min. of import items) 1. Calcium Carbonate Omyacarb 2T-IP - 230.000 MT 2. PP Granules Polypropylene- 69.5 MT		Omyacarb 2T-IP	
		PP Granules Polypropylene	70.900 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:79/13/83-ALC1/2016	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
HQ File :01/83/050/00791/AM17/	RLA File :15/24/040/00005/AM17/	Lic.No/Date:1510022106 05.08.2016	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
49	Item of Export	Qty.	Item of Import
	Master Batch (Containing Min. of import items)	150 MT	LLDPE
	1. LLDPE- 37.5 MT 2. Titanium Dioxide- 3.000 MT		38.630MT 3.090 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:27/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
HQ File :01/83/050/00739/AM17/	RLA File :17/24/040/00084/AM17/	Lic.No/Date:1710006428 09.08.2016	Defer Date:
50	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:12/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
HQ File :01/83/050/00724/AM17/	RLA File :17/24/040/00085/AM17/	Lic.No/Date:1710006429 10.08.2016	Defer Date:
51	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.		

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

52	Case No.:13/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00725/AM17/	RLA File :17/24/040/00087/AM17/	Lic.No/Date:1710006430 10.08.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/78/2012-CH-II dated 20.05.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.:82/10/83-ALC1/2016	Party Name:ANJARIA ENVIRO TECH PVT.LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00550/AM17/	RLA File :52/24/040/00029/AM17/	Lic.No/Date:5210041995 12.08.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 07.12.2016 issued by Deptt. of IPP. The case is re-listed for 01.02.2017.			

54	Case No.:7/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00719/AM17/	RLA File :17/24/040/00088/AM17/	Lic.No/Date:1710006432 12.08.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/69/2011-CH-II dated 29.03.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.:21/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00733/AM17/	RLA File :17/24/040/00090/AM17/	Lic.No/Date:1710006435 17.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.:22/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00734/AM17/	RLA File :17/24/040/00092/AM17/	Lic.No/Date:1710006436 17.08.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/69/2011-CH-II dated 29.10.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:5/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00717/AM17/	RLA File :17/24/040/00097/AM17/	Lic.No/Date:1710006443 25.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.:31/12/83-ALC1/2016	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00685/AM17/	RLA File :08/24/040/00321/AM16/	Lic.No/Date:0810138543 26.08.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.12.2016. The case is re-listed for 01.02.2017.			

59	Case No.:32/12/83-ALC1/2016	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00686/AM17/	RLA File :08/24/040/00034/AM17/	Lic.No/Date:0810138544 26.08.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.12.2016. The case is re-listed for 01.02.2017.			

60	Case No.:33/12/83-ALC1/2016	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00687/AM17/	RLA File :08/24/040/00073/AM17/	Lic.No/Date:0810138545 26.08.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA			


 Anil Kumar
 Joint Dy. Commr.
 Deptt. of Foreign Trade
 Govt. of India
 New Delhi

has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.12.2016. The case is re-listed for 01.02.2017.

61	Case No.:4/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00716/AM17/	RLA File :17/24/040/00100/AM17/	Lic.No/Date:1710006444 26.08.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/69/2011-CH-II dated 28.10.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:4/12/83-ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00658/AM17/	RLA File :05/24/040/00262/AM17/	Lic.No/Date:0510399578 30.08.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 01.02.2017.			

63	Case No.:21/12/83-ALC1/2016	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00675/AM17/	RLA File :03/95/040/00374/AM17/	Lic.No/Date:0310807461 30.08.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.12.2016. The case is re-listed for 01.02.2017.			

64	Case No.:6/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00718/AM17/	RLA File :17/24/040/00104/AM17/	Lic.No/Date:1710006448 31.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	Case No.:60/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00772/AM17/	RLA File :17/24/040/00107/AM17/	Lic.No/Date:1710006449 01.09.2016	Defer Date:

[Signature]
 Director, Joint Deptt.
 Sales, Taxes & Customs
 Directorate General of Foreign Trade
 Ministry of Commerce
 1st Floor, New Delhi

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

66	Case No.:18/13/83-ALC1/2016	Party Name:KALIMA GRANITES	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00730/AM17/	RLA File :04/24/040/00072/AM17/	Lic.No/Date:0410162245 02.09.2016	Defer Date:01.02.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 10.01.2017. The case is re-listed for 01.02.2017.				

67	Case No.:46/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00758/AM17/	RLA File :17/24/040/00108/AM17/	Lic.No/Date:1710006452 06.09.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

68	Case No.:16/13/83-ALC1/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00728/AM17/	RLA File :03/94/040/00494/AM17/	Lic.No/Date:0310807646 07.09.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

69	Case No.:56/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00768/AM17/	RLA File :17/24/040/00112/AM17/	Lic.No/Date:1710006455 14.09.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.				

RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
--	--	--	--

70	Case No.:48/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00760/AM17/	RLA File :17/24/040/00111/AM17/	Lic.No/Date:1710006456 16.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

71	Case No.:37/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00749/AM17/	RLA File :17/24/040/00114/AM17/	Lic.No/Date:1710006458 19.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.:66/13/83-ALC1/2016	Party Name:GSC, GLASS LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00778/AM17/	RLA File :05/23/040/00177/AM17/	Lic.No/Date:0510399765 19.09.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 05.01.2017. The case is re-listed for 01.02.2017.			

73	Case No.:3/13/83-ALC1/2016	Party Name:UPL LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00715/AM17/	RLA File :03/95/040/00377/AM17/	Lic.No/Date:0310807926 20.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

74	Case No.:2/13/83-ALC1/2016	Party Name:UPL LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00714/AM17/	RLA File :03/95/040/00416/AM17/	Lic.No/Date:0310807943 21.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

75	Case No.:38/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00750/AM17/	RLA File :17/24/040/00115/AM17/	Lic.No/Date:1710006459 21.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.:47/13/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00759/AM17/	RLA File :17/24/040/00116/AM17/	Lic.No/Date:1710006460 21.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	Case No.:54/13/83-ALC1/2016	Party Name:VIC INDUSTRIES,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00766/AM17/	RLA File :17/24/040/00117/AM17/	Lic.No/Date:1710006461 21.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

78	Case No.:68/13/83-ALC1/2016	Party Name:GSC, GLASS LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00780/AM17/	RLA File :05/23/040/00286/AM17/	Lic.No/Date:0510399806 21.09.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 05.01.2017. The case is re-listed for 01.02.2017.			

79	Case No.:76/13/83-ALC1/2016	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00788/AM17/	RLA File :05/24/040/00294/AM17/	Lic.No/Date:0510399796 21.09.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.:28/12/83-ALC1/2016	Party Name:DIASYS DIAGNOSTICS INDIA PRIVATE LIMITED.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00682/AM17/	RLA File :03/94/040/00111/AM17/	Lic.No/Date:0310808000 22.09.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

81

Case No.:44/12/83-ALC1/2016	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
HQ File :01/83/050/00698/AM17/	RLA File :03/94/040/00445/AM17/	Lic.No/Date:0310807963 22.09.2016	Defer Date:
Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
Item of Export	Qty.	Item of Import	Qty.
Chlorotris (Triphenylphosphine) Rhodium (Rhodium Content 10.50% - 12.50%)	250 Kg	Rhodium (Kgs/ per Kgs content in export products)	26.38 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

82	Case No.:1/13/83-ALC1/2016	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00713/AM17/	RLA File :03/95/040/00496/AM17/	Lic.No/Date:0310807983 22.09.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.15022/7/2014-CH-II dated 26.02.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:42/13/83-ALC1/2016	Party Name:ARCHIDPLY INDUSTRIES LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00754/AM17/	RLA File :05/23/040/00271/AM17/	Lic.No/Date:0510399832 23.09.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 05.01.2017. The case is re-listed for 01.02.2017.			

84	Case No.:45/13/83-ALC1/2016	Party Name:VIC INDUSTRIES,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00757/AM17/	RLA File :17/24/040/00118/AM17/	Lic.No/Date:1710006462 23.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

85	Case No.:17/13/83-ALC1/2016	Party Name:TAKASAGO INTERNATIONAL INDIA PVT. LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Transferred to Different Section
	HQ File :01/83/050/00729/AM17/	RLA File :04/24/040/00110/AM17/	Lic.No/Date:0410162316 26.09.2016	Defer Date:11.01.2017
	Decision :The Committee considered the case as per agenda and decided to transfer the file to NC-6 Section.			

86	Case No.:58/13/83-ALC1/2016	Party Name:UTTAM STEEL ALLOYS P.LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Rejected
	HQ File :01/83/050/00770/AM17/	RLA File :05/24/040/00289/AM17/	Lic.No/Date:0510399925 28.09.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as firm does not wish to specify the exact concentration of import item in export product. Firm may request Drawback Directorate for fixation of Brand Rate of Drawback base in this case.			


 Anil Kumar
 Joint Director
 Department of Foreign Trade
 Ministry of Commerce
 New Delhi

87	Case No.:59/13/83-ALC1/2016	Party Name:KLJ ORGANIC LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00771/AM17/	RLA File :05/23/040/00300/AM17/	Lic.No/Date:0510399920 28.09.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/36/2011-CH-II dated 03.03.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

88	Case No.:61/13/83-ALC1/2016	Party Name:KLJ ORGANIC LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00773/AM17/	RLA File :05/23/040/00305/AM17/	Lic.No/Date:0510399928 28.09.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms of item No.1 & 3 as applied for by the firm and items No. 2 i.e. Chlorine – 473025 Kg. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.:63/13/83-ALC1/2016	Party Name:KLJ ORGANIC LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00775/AM17/	RLA File :05/23/040/00301/AM17/	Lic.No/Date:0510399919 28.09.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms of item No.1 & 3 as applied for by the firm and items No. 2 i.e. Chlorine – 361725 Kg & item No.4 as per packing Policy. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	Case No.:87/13/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00799/AM17/	RLA File :03/94/040/00295/AM17/	Lic.No/Date:0310808141 28.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91

Case No.:80/13/83-ALC1/2016	Party Name:TALBROS CORK PRODUCTS PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
HQ File :01/83/050/00792/AM17/	RLA File :05/24/040/00316/AM17/	Lic.No/Date:0510399938 29.09.2016	Defer Date:
Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
Item of Export	Qty.	Item of Import	Qty.
Rubberized Cork Sheets/ Block/ Frames Rolls Strips ETC made of Cork and Rubber	178660 Kg	Granulated Cork 0.5 to 2.0 MM Standard	65529 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.:51/13/83-ALC1/2016	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00763/AM17/	RLA File :04/24/040/00103/AM17/	Lic.No/Date:0410162333 30.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

93	Case No.:85/13/83-ALC1/2016	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00797/AM17/	RLA File :03/94/040/00556/AM17/	Lic.No/Date:0310808214 30.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

94	Case No.:86/13/83-ALC1/2016	Party Name:DEE DEE LABEL	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00798/AM17/	RLA File :03/94/040/00590/AM17/	Lic.No/Date:0310808213 30.09.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			

NORMS COMMITTEE.

95	Case No.:31/13/83-ALC1/2016	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00743/AM17/	RLA File :05/23/040/00258/AM17/	Lic.No/Date:0510399956 03.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/42/2015-TSW dated 03.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

96	Case No.:67/13/83-ALC1/2016	Party Name:GSC, GLASS LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00779/AM17/	RLA File :05/23/040/00241/AM17/	Lic.No/Date:0510399971 03.10.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 05.01.2017. The case is re-listed for 01.02.2017.			

97	Case No.:84/13/83-ALC1/2016	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00796/AM17/	RLA File :03/94/040/00528/AM17/	Lic.No/Date:0310808321 06.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/37/2008-CH-II dated 27.12.2011 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

98	Case No.:88/13/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00800/AM17/	RLA File :03/94/040/00480/AM17/	Lic.No/Date:0310808314 06.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

99	Case No.:41/13/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00753/AM17/	RLA File :05/23/040/00311/AM17/	Lic.No/Date:0510400071 07.10.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 05.01.2017. The case is re-listed for 01.02.2017.			

100	Case No.:57/13/83-ALC1/2016	Party Name:KEY LIFE SCIENCES PVT. LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00769/AM17/	RLA File :05/23/040/00274/AM17/	Lic.No/Date:0510400074 07.10.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 01.02.2017.			

101	Case No.:127/13/83-ALC1/2016	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00839/AM17/	RLA File :03/94/040/00482/AM17/	Lic.No/Date:0310808357 10.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/13/2015-CH-II dated 25.05.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

102	Case No.:62/13/83-ALC1/2016	Party Name:VIBFAST PIGMENTS PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00774/AM17/	RLA File :08/24/040/00257/AM17/	Lic.No/Date:0810138833 14.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

103	Case No.:89/13/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00801/AM17/	RLA File :03/94/040/00596/AM17/	Lic.No/Date:0310808391 14.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/148/2011-CH-II dated 21.1-0.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			

	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
--	--	--	--	--

104	Case No.:100/13/83-ALC1/2016	Party Name:DEE DEE LABEL	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00812/AM17/	RLA File :03/94/040/00618/AM17/	Lic.No/Date:0310808403 17.10.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

105	Case No.:107/13/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00819/AM17/	RLA File :03/94/040/00296/AM17/	Lic.No/Date:0310808414 17.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

106	Case No.:50/13/83-ALC1/2016	Party Name:JAY CHEMICAL INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00762/AM17/	RLA File :08/24/040/00237/AM17/	Lic.No/Date:0810138857 18.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

107	Case No.:52/13/83-ALC1/2016	Party Name:JAY CHEMICAL INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00764/AM17/	RLA File :08/24/040/00247/AM17/	Lic.No/Date:0810138858 18.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			

NORMS COMMITTEE.				
108	Case No.:53/13/83-ALC1/2016	Party Name:JAY CHEMICAL INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00765/AM17/	RLA File :08/24/040/00248/AM17/	Lic.No/Date:0810138859 18.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
109	Case No.:72/13/83-ALC1/2016	Party Name:BHARATHI CARTONS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00784/AM17/	RLA File :35/24/040/00035/AM17/	Lic.No/Date:3510045045 18.10.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 06.01.2017. The case is re-listed for 01.02.2017.			
110	Case No.:101/13/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00813/AM17/	RLA File :03/94/040/00601/AM17/	Lic.No/Date:0310808503 18.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
111	Case No.:44/13/83-ALC1/2016	Party Name:VINNI CHEMICALS PVT.LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00756/AM17/	RLA File :05/24/040/00336/AM17/	Lic.No/Date:0510400159 19.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

112	Case No.:32/13/83-ALC1/2016	Party Name:HELIOS PHARMACEUTICALS (DIV. OF P.K.T.P. LTD)	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00744/AM17/	RLA File :08/24/040/00258/AM17/	Lic.No/Date:0810138909 20.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	Case No.:34/13/83-ALC1/2016	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00746/AM17/	RLA File :05/23/040/00325/AM17/	Lic.No/Date:0510400182 20.10.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 01.02.2017.			

114	Case No.:39/13/83-ALC1/2016	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00751/AM17/	RLA File :08/24/040/00285/AM17/	Lic.No/Date:0810138922 20.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

115	Case No.:73/13/83-ALC1/2016	Party Name:POLYONE POLYMERS INDIA PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00785/AM17/	RLA File :31/83/040/00073/AM17/	Lic.No/Date:3110066371 20.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

116	Case No.:74/13/83-ALC1/2016	Party Name:PI INDUSTRIES LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00786/AM17/	RLA File :13/24/040/00028/AM17/	Lic.No/Date:1310048423 20.10.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the			


 Anil Kumar
 Joint Director
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Item of Export	Qty.	Item of Import	Qty.
Tolfenpyrad (4-Chloro-3-ethyl-1-methyl – N -4-(4-methylphenoxy) benzyl 1H Pyrazole-5-carboxamide	1 Kg	4-Chloro-3-ethyl-1-methyl-1H Pyrazole-5-Carboxylic acid	0.566 Kg
(Total quantity -40000 Kg)		4-(4-methylphenoxy) Benzenemethanamine hydrochloride	0.728 Kg
		Toluene	0.9609 Kg
		n-Hexane	0.83306 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

117	Case No.:75/13/83-ALC1/2016	Party Name:PI INDUSTRIES LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00787/AM17/	RLA File :13/24/040/00029/AM17/	Lic.No/Date:1310048424 20.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.15022/28/2012-CH-II dated 04.02.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

118

Case No.:92/13/83-ALC1/2016	Party Name:OMSAI PRINTS	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
HQ File :01/83/050/00804/AM17/	RLA File :03/95/040/00552/AM17/	Lic.No/Date:0310808586 20.10.2016	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
Item No.1:- Art Paper Envelope 80 to 150 GSM +/-10% (Net Wt.107892 Kgs)			
Quantity:- 13980654 Number			
Item No.2:- Art Paper Booklets 80 to 150 GSM +/-10% (Net Wt.225441 Kgs)			
Quantity:- 10129510 Number			
Item of Import		Qty. recommended	
C2S Art Paper (Gloss/ Matt) 80 to 150 GSM +/-10%		350000 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

119	Case No.:104/13/83-ALC1/2016	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00816/AM17/	RLA File :03/95/040/00565/AM17/	Lic.No/Date:0310808579 20.10.2016	Defer Date:

[Signature]
 श्री. रमेश कुमार शर्मा
 सचिव, प्रशासनिक विभाग
 सचिव, भारत सरकार
 विदेशी व्यापार विभाग
 नई दिल्ली

121	Case No.:71/13/83-ALC1/2016	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00783/AM17/	RLA File :05/23/040/00340/AM17/	Lic.No/Date:0510400218 21.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

122	Case No.:49/13/83-ALC1/2016	Party Name:LOXIM INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00761/AM17/	RLA File :08/24/040/00290/AM17/	Lic.No/Date:0810138947 24.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

123	Case No.:106/13/83-ALC1/2016	Party Name:DEVANSHI DYESTUFF	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00818/AM17/	RLA File :03/94/040/00651/AM17/	Lic.No/Date:0310808667 24.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/45/2009-CH-II dated 02.02.2010 on repeat basis, uploaded along with these minutes or as applied by the firm			

Pratik
 मेमबर, विदेशी व्यापार शुभमस्तवा
 संयुक्त महामंडळ / Joint DGFT
 डिप्टी सचिव महामंडळ
 Directorate General of Foreign Trade
 सचिवालय / Export of Commerce
 नई दिल्ली / New Delhi

whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	
--	--

124	Case No.:108/13/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00820/AM17/	RLA File :03/94/040/00551/AM17/	Lic.No/Date:0310808665 24.10.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/148/2011-CH-II dated 17.02.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

125	Case No.:69/13/83-ALC1/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00781/AM17/	RLA File :05/24/040/00342/AM17/	Lic.No/Date:0510400259 25.10.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
	Item of Export	Qty.	Item of Import	Qty.
	Chlorinated Paraffin Chlorine Content 52%	65100 Kg	Heavy Normal paraffin	32810 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

126	Case No.:70/13/83-ALC1/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00782/AM17/	RLA File :05/24/040/00357/AM17/	Lic.No/Date:0510400262 25.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
	Item of Export	Qty.	Item of Import	Qty.
	Chlorinated Paraffin Chlorine Content 52%	64000 Kg	Heavy Normal paraffin	32256 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

127	Case No.:105/13/83-ALC1/2016	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00817/AM17/	RLA File :03/95/040/00593/AM17/	Lic.No/Date:0310808708 25.10.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 06.01.2017. The case is re-listed for 01.02.2017.			

128	Case No.:119/13/83-ALC1/2016	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00831/AM17/	RLA File :03/94/040/00669/AM17/	Lic.No/Date:0310808694 25.10.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 06.01.2017. The case is re-listed for 01.02.2017.			

129	Case No.:64/13/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00776/AM17/	RLA File :05/23/040/00347/AM17/	Lic.No/Date:0510400283 26.10.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 05.01.2017. The case is re-listed for 01.02.2017.			

130	Case No.:65/13/83-ALC1/2016	Party Name:KLJ ORGANIC LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00777/AM17/	RLA File :05/23/040/00352/AM17/	Lic.No/Date:0510400282 26.10.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 01.02.2017.			

131	Case No.:93/13/83-ALC1/2016	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00805/AM17/	RLA File :03/95/040/00938/AM15/	Lic.No/Date:0310808745 26.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

132	Case No.:109/13/83-ALC1/2016	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00821/AM17/	RLA File :03/95/040/00066/AM16/	Lic.No/Date:0310808746 26.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

133	Case No.:114/13/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00826/AM17/	RLA File :03/94/040/00426/AM17/	Lic.No/Date:0310808753 26.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

134	Case No.:116/13/83-ALC1/2016	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00828/AM17/	RLA File :03/95/040/00824/AM15/	Lic.No/Date:0310808750 26.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

135	Case No.:99/13/83-ALC1/2016	Party Name:MAXTECH INDUSTRIES LLP.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00811/AM17/	RLA File :03/95/040/00584/AM17/	Lic.No/Date:0310808814 27.10.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 10.01.2017. The case is re-listed for 01.02.2017.			

136	Case No.:102/13/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00814/AM17/	RLA File :03/94/040/00679/AM17/	Lic.No/Date:0310808834 27.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

137	Case No.:115/13/83-ALC1/2016	Party Name:VINAYAK INGREDIENTS(INDIA) PVT.LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00827/AM17/	RLA File :03/95/040/00391/AM17/	Lic.No/Date:0310808811 27.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

138	Case No.:118/13/83-ALC1/2016	Party Name:GRINDWELL NORTON LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00830/AM17/	RLA File :03/94/040/01105/AM16/	Lic.No/Date:0310808841 27.10.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 01.02.2017.			

139	Case No.:128/13/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00840/AM17/	RLA File :03/94/040/00455/AM17/	Lic.No/Date:0310808836 27.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/148/2011-CH-II dated 21.10.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

140	Case No.:129/13/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00841/AM17/	RLA File :03/94/040/00625/AM17/	Lic.No/Date:0310808839 27.10.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/148/2011-CH-II dated 05.05.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

141	Case No.:130/13/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00842/AM17/	RLA File :03/94/040/00626/AM17/	Lic.No/Date:0310808840 27.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

142	Case No.:131/13/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00843/AM17/	RLA File :03/94/040/00671/AM17/	Lic.No/Date:0310808835 27.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/148/2011-CH-II dated 21.10.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

143	Case No.:43/13/83-ALC1/2016	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00755/AM17/	RLA File :05/23/040/00357/AM17/	Lic.No/Date:0510400324 28.10.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 05.01.2017. The case is re-listed for 01.02.2017.			

144	Case No.:90/13/83-ALC1/2016	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00802/AM17/	RLA File :03/94/040/00577/AM17/	Lic.No/Date:0310808868 28.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

145	Case No.:91/13/83-ALC1/2016	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00803/AM17/	RLA File :03/94/040/00563/AM17/	Lic.No/Date:0310808871 28.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

146	Case No.:120/13/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00832/AM17/	RLA File :03/94/040/00668/AM17/	Lic.No/Date:0310808911 02.11.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/148/2011-CH-II dated 30.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

147	Case No.:121/13/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00833/AM17/	RLA File :03/94/040/00692/AM17/	Lic.No/Date:0310808907 02.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			

	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
--	--	--	--

148	Case No.:123/13/83-ALC1/2016	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00835/AM17/	RLA File :03/94/040/00657/AM17/	Lic.No/Date:0310808910 02.11.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.15022/4/2015-CH-II dated 10.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

149	Case No.:103/13/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00815/AM17/	RLA File :03/95/040/00481/AM17/	Lic.No/Date:0310809045 08.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

150	Case No.:111/13/83-ALC1/2016	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Deferred
	HQ File :01/83/050/00823/AM17/	RLA File :03/95/040/00482/AM17/	Lic.No/Date:0310809047 08.11.2016	Defer Date:01.02.2017
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 01.02.2017.			

151	Case No.:98/13/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00810/AM17/	RLA File :03/95/040/00347/AM17/	Lic.No/Date:0310809068 09.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

152	Case No.:94/13/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00806/AM17/	RLA File :03/95/040/00380/AM17/	Lic.No/Date:0310809092 10.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

153	Case No.:95/13/83-ALC1/2016	Party Name:POLMANN INDIA LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00807/AM17/	RLA File :03/95/040/00603/AM17/	Lic.No/Date:0310809089 10.11.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

154	Case No.:97/13/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00809/AM17/	RLA File :03/95/040/00412/AM17/	Lic.No/Date:0310809090 10.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

155	Case No.:110/13/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00822/AM17/	RLA File :03/95/040/00615/AM17/	Lic.No/Date:0310809096 10.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

156	Case No.:112/13/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00824/AM17/	RLA File :03/95/040/00272/AM17/	Lic.No/Date:0310809084 10.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

157	Case No.:113/13/83-ALC1/2016	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00825/AM17/	RLA File :03/95/040/00588/AM17/	Lic.No/Date:0310809105 10.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

158	Case No.:117/13/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00829/AM17/	RLA File :03/95/040/00549/AM17/	Lic.No/Date:0310809093 10.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

159	Case No.:122/13/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00834/AM17/	RLA File :03/94/040/00705/AM17/	Lic.No/Date:0310809126 11.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			

	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
--	--	--	--

160	Case No.:125/13/83-ALC1/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00837/AM17/	RLA File :03/94/040/00706/AM17/	Lic.No/Date:0310809136 11.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

161	Case No.:126/13/83-ALC1/2016	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00838/AM17/	RLA File :03/94/040/00690/AM17/	Lic.No/Date:0310809147 11.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

162	Case No.:14/13/83-ALC1/2016	Party Name:SAI FERTILIZERS & PHOSPHATES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00726/AM17/	RLA File :02/24/040/00133/AM17/	Lic.No/Date:0210207141 18.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

163	Case No.:124/13/83-ALC1/2016	Party Name:POLYLINK POLYMERS (INDIA) LIMITED	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00836/AM17/	RLA File :08/24/040/00276/AM17/	Lic.No/Date:0810139059 24.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

164

Case No.:78/13/83-ALC1/2016	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
HQ File :01/83/050/00790/AM17/	RLA File :05/23/040/00416/AM17/	Lic.No/Date:0510400627 06.12.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-			
Export item	Qty.	Import item	Qty.
Antimony Trioxide	1 Kg	Antimony Concentrate (Sb content 55% to 62%) with H2O 7% to 10% (water content).	Antimony Concentrate (55% to 62% of Sb including moisture 7%-10% - 1.733 Kg. Subject to condition that import item should contain minimum 7% of moisture content.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

165	Case No.:132/13/83-ALC1/2016	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:13/83-ALC1/2016 11.01.2017	Status:Case Approved
	HQ File :01/83/050/00844/AM17/	RLA File :08/24/040/00337/AM17/	Lic.No/Date:0810139385 27.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date:19.01.2017
Place:New Delhi

k k mushahary
Asst. Director General of Foreign Trade


K. K. MUSHAHARY
Asst. Director General of Foreign Trade
Ministry of Commerce
New Delhi

7/4

F. No. 46011/08/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

13
m-204 repeat basis
Shastri Bhawan, New Delhi - 110001.
Dated:- 10th May, 2013.

OFFICE MEMORANDUM

Subject:- Advance Authorization Application from M/s. Green Industries Ltd. for the import of raw material against the export of Single Sided Decorative Aluminium Foil Laminates (without barrier paper) Thickness 0.80mm, 0.90mm and 1.0mm (Advance Authorization No. 0210181715 dated 05.09.2012)

0210195844 dt. 31.10.2013 auth
5951

The undersigned is directed to refer to DGFT U.O. No. 01/83/50/542/AM-13/DES-4/968 dated 14.01.2013 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Single Sided Decorative Aluminium Foil Laminates (without barrier paper) Thickness 1.0mm, Weight 2.15 kg +/-2.5%/Sq. Meter	1 Sq. Meter
Raw-material recommended for Import	Quantity
3. Kraft Paper (60gsm – 205 gsm)	1.033 kg
4. Aluminium Foil (100-125 micron)	0.3733 kg
5. Tissue Paper (20gsm-38gsm)	0.033 kg
6. Phenol	0.457 kg
7. Melamine	0.133 kg
8. Para formaldehyde	0.300 kg
Or	
Methanol	0.398 kg
9. BOPP Film	0.011 kg

Note:

- The above norms have been worked out for 1.0 mm thickness with an average weight of 2.15 kg/+/-2.5%/Sq. Meter
- In case of various in thickness / Weight, the quantity of items of imports i.e. Kraft Paper, Phenol and Para Formaldehyde or Methanol to be allowed by adopting the formula as follows: $A \times B/C$

Where A = Quantity of Kraft Paper, Phenol and Para-Formaldehyde or Methanol allowed for 1.0 mm thickness with average weight 2.15 kg/Sq. Meter.

B= The thickness or weight per Sq. Meter of Single sided Decorative Aluminium Foil Laminated Sheet (without barrier paper) to be exported

C= Either the thickness of 1.0mm or weight of 2.15 kg +/-2.5% per Sq. Meters of 1.0mm thickness

- The quantities of items at Sr. No. (2) Aluminium foil, (3) Tissue Paper, (5) Melamine and (7) BOPP Film will remain unchanged irrespective of change in thickness or weight of export product.
- The above formula will be applicable for export products of thickness 0.8mm to 0.9mm also.

This issues with the approval of Competent Authority.

24/11/2013

0.7 mm.
0.8mm to 0.9mm
auth
0551
Vijay Kumar
(Vijay Kumar)
Section Officer
Tele:- 2338 2575.

To:- Ministry of Commerce & Industry, (Attn. Shri G. Sarvanam, FTDO) Directorate General of Foreign Trade, Udyog Bhawan, New Delhi- 110011.

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Shastri Bhavan, New Delhi

Sub: Application from M/s. Matangi Industries for fixation of norms. 08/02/2015

M/s. Matangi Industries have submitted present application for fixation of norms for the import of raw material for the manufacture and export of Maganon PS-20 (Poly Sorbate 20).

Their application has been examined. The party has furnished details of manufacturing process. This Department recommends the following norms for the present licence application:

In view of the above, following norms are recommended

A.A.No.-0810138091 dt. 03.06.2016

Item of Export	Qty.	Item of Import	Qty.
Maganon PS-20 (Poly Sorbate 20).	1 kg	Sorbitan Mono Laurate	0.280kg
		Ethylene Oxide	0.717kg

(JASBIR SINGH)
Consultant

Shri S.K.Kala, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/ 68/2011 - Ch.II dated 16.5.2014

HC received from RA-

31/12/14

24/11/2017

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

13
m-213
Report basis
Shastri Bhavan, New Delhi

217

237

Sub: Application from M/s. Matangi Industries for fixation of norms

(L.No. 0810/28141 dt 20-01-2014) (L.No. 0810/28807 dt 11-02-14)

M/s. Matangi Industries have submitted present application for fixation of norms for the import of raw material for the manufacture and export of Maganon LP-180 (Tri Styrenated Phenol Ethoxylated 18 Mole Phosphate Ester Triethanol Amino Salt).

Their application has been examined. The party has furnished details of manufacturing process. This Department recommends the following norms for the present licence application:

In view of the above, following norms are recommended

A.A.No.-0810137372 dt 08-03-2016

Item of Export	Qty.	Item of Import	Qty.
Maganon LP-180 (Tri Styrenated Phenol Ethoxylated 18 Mole Phosphate Ester Triethanol Amino Salt).	1 kg	Phenol	0.064kg
		Ethylene Oxide	0.538kg
		Styrene	0.212kg

Jasbir Singh
(JASBIR SINGH)
Consultant

Shri S.K.Kala, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/ 68/2011 - Ch.II dated 16.5.2014

Ag 24/11/2014

hard copy of application.

HC recd from RA-
24/11

29/11

29/11

29/11/14

19
4
205

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

13
2
Report Back

Subject: Advance Authorization application from M/s. HPL Additives. Ltd. for the import of raw material against the export of Kinox-B 42, 1 part of Tris (3,3-di-tert. Butyl 1-4-4 hydroxy-benzyl)- Isocyanurate (Kinox 34)+2 parts of Tris (2,4 -ditert-butyl- phenyl) phosphate (KINOX-68)

(Advance Authorization No. ~~05103587144~~ dated ~~04.07.2013~~)

05103587144. 04.07.2013

Ref: U.O. No. 01/83/50/435/AM15/DES-IV/152 dated 12.5.2015

M/s. HPL Additives Ltd. have submitted present application for the import of raw material against the export of Kinox-B 42, 1 part of Tris (3,3-di-tert. Butyl 1-4-4 hydroxy-benzyl)- Isocyanurate (Kinox 34)+2 parts of Tris (2,4 -ditert-butyl- phenyl) phosphate (KINOX-68)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Kinox-B 42, 1 part of Tris (3,3-di-tert. Butyl 1-4-4 hydroxy-benzyl)- Isocyanurate (Kinox 34)+2 parts of Tris (2,4 -ditert-butyl- phenyl) phosphate (KINOX-68)	1 kg	1. 2,6-Di Tert. Butyl phenol	0.327 kg
		2. Paraformaldehyde 96%	0.050 kg
		3. Isocyanuric Acid	0.068 kg
		4. Dibutyl Amine	0.030 kg
		5. Acetonitrile	0.107 kg
		6. 2,4- Di- tert butyl phenol	0.883 kg
		7. Iso Propyl Alcohol	0.179 kg
		8. Phosphorus Tri chloride	0.197 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Ag 012

Shri Ram Sagar Panjiar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/7/2011-CH-II dated 14.5.2015

A 24/1/247

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals ¹³/₉

Repeat basis

110
5/11/15

Subject: Advance Authorization application from M/s. Roha Dye Chem Industries Pvt. Ltd. for the import of raw material against the export of Sunset Yellow (Food Yellow 3) (C.I. No. 15985) (Dye content 85%)

(Advance Authorization No. 0310790582 dated 29.10.2014)
(Advance Authorization No. 0310790585 dated 29.10.2014)
(Advance Authorization No. 0310756111 dated 30.10.2013)
(Advance Authorization No. 0310787885 dated 11.8.2014)

Ref: U.O. No. 01/83/50/850/AM15/DES-IV/76 dated 5.5.2015
U.O. No. 01/83/50/836/AM15/DES-IV/49 dated 15.4.2015
U.O. No. 01/83/50/650/AM14/DES-IV/971 dated 13.4.2015
U.O. No. 01/83/50/653/AM15/DES-IV/1006 dated 10.4.2015

M/s. Roha Dye Chem Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of Sunset Yellow (Food Yellow 3) (C.I. No. 15985) (Dye content 85%)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

A.A. No. - 0310797391 dt. 20.07.2015

1. Item of Export	Qty.	Item of Import	Qty
Sunset Yellow (Food Yellow 3) (C.I. No. 15985) (Dye content 85%)	1 kg	1. Sulphonic Acid	0.625 kg
		2. Beta Naphthol	0.527 kg
		3. Sodium Nitrite	0.184 kg
		4. Soda Ash	0.431 kg
		5. Caustic Soda	0.250 kg

Agarwal
20/7/15

This issues with the approval of competent authority.

Agarwal
15/6/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjiyar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/134/2011-CH-II dated 15.6.2015

23/7
24/11/2014
Joint DGFT
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

40

F. No. 14010/36 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

13
10

Repeat basis

Subject:

Advance Authorization application from M/s. KLJ Organics Ltd. for the import of raw material against the export different types of Chlorinated Paraffins.

Ref. U.O. No. 01/83/50/501/AM15/DES-IV/881 dated 16.02.2015 and U.O. No. 01/83/50/514/AM15/DES-IV/90 dated 18.02.2015

M/s. KLJ Organics Ltd. have submitted present applications for the import of raw material against the export different types of Chlorinated Paraffins.

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

~~0540386602 dt. 16.05.14~~

1. Item of Export	Qty.	Item of Import	Qty
Chlorinated Paraffin (L) (Chlorine Content 51-55%)	1 kg.	Linear Alpha olefins	0.484 kg.
		Chlorine ^{Fin}	0.870 kg.
		Methyl ^{Fin} Stabilizers	0.010 kg.
		HM-HDPE Drums	As per packing policy

A.A. No. - 0510395504 dt. 03.09.2015 ✓

2. Item of Export	Qty.	Item of Import	Qty
Chlorinated Paraffin (Chlorine Content 40-45%)	1 kg.	Paraffin (C10-C20)	0.595 kg.
		Chlorine ^{Fin}	0.840 kg.
		Methyl ^{Fin} Stabilizer	0.010 kg.

This issues with the approval of competent authority.

[Signature]

[Signature]
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjiyar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2011-CH-II dated 3.3.2015

[Signature]

13
h

No.7/29/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject: Application for Advance Licence for the export of Self Adhesive Label Stock -
M/s Stic-On Papers Pvt Ltd.

Ref: DGFT U.O. No. 01/83/50/812/AM-16/DES-IV/157

Advance Authorization No.0910062775

Dated 27-10-2015

The SION for Self Adhesive paper is fixed at A-2866 and taking cue of this SION and norms fixed for release liners, the following norms are recommended:-

Export Item: Self Adhesive Label Stock containing Relevant thickness Thermal Paper

Quantity : 1 Sq mt

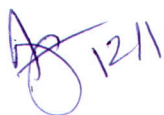
Import Items :

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Relevant thickness Thermal Paper- various Grades- 75 GSM +/- 10% - various widths	1.04 Sq mt/ sq. mt. content contain in export item
2.	Relevant thickness Release Base Paper Glassine- Various Colours- 60 GSM Various Widths	1.04 Sq mt/ sq. mt. content contain in export item
3	Hot melt Adhesive various Grades	Not allowed as details not given
4	Adhesive / polymer	2.1 gm/Sqmt of export item or applied quantity whichever is less
5.	Catalyst OL	0.021 gm/Sqmt of export item or applied quantity whichever is less
6.	Cross linker	0.0735 gm/Sqmt of export item or applied quantity whichever is less
7.	CRA/ Control Additive	Not allowed as details not given

Note: GSM of Film and Base Paper Import items should be the same as used in Export item.


(NAND LAL)
Consultant
09-1-2017

DGFT(NC)

 12/11

B
13

No.7/29/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject: Application for Advance Licence for the export of Self Adhesive Label Stock -
M/s Stic-On Papers Pvt Ltd.

Ref: DGFT U.O. No. 01/83/50/810/AM-16/DES-IV/158

Advance Authorization No.0910062792

Dated 29-10-2015

The SION for Self Adhesive paper is fixed at A-2866 and taking cue of this SION and norms fixed for release liners, the following norms are recommended:-

Export Item: Self Adhesive Label Stock containing Relevant thickness Thermal Transfer Paper Ultra- various Grades

Quantity : 1 Sq mt

Import Items :

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Relevant thickness Thermal Transfer Paper Ultra- various Grades- 80 GSM +/- 10% - various widths	1.04 Sq mt/ sq. mt. content contain in export item
2.	Relevant thickness Release Base Paper Glassine- Various Colours- 60 GSM Various Widths	1.04 Sq mt/ sq. mt. content contain in export item
3	Hot melt Adhesive various Grades	Not allowed as details not given
4	Adhesive / polymer	2.1 gm/Sqmt of export item or applied quantity whichever is less
5.	Catalyst OL	0.021 gm/Sqmt of export item or applied quantity whichever is less
6.	Cross linker	0.0735 gm/Sqmt of export item or applied quantity whichever is less
7.	CRA/ Control Additive	Not allowed as details not given

Note: GSM of Film and Base Paper Import items should be the same as used in Export item.


(NAND LAL)
Consultant
09-1-2017

DGFT (NC)

Az 12/1/17

13/15

File No.7/236/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Release Paper -
M/s Globus International Coaters Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/903/AM-16/DES-IV/ 136 dated 21.10.2016

Advance Authorization No. : 0310800021 dated 4-11-2015

The case has been examined and based on norms fixed for export of item, the following norms are recommended:-

Export Item : Release Paper (One side coated) 60 to 90 GSM $\pm 10\%$, 833333.000 SQM, 50 MT *(Containing of Relevant Gsm of Glassine Paper)*.

Quantity : 1 sq mt.

Import Items :

Sl. No.	Item Description	Qty recommended
1	Relevant Glassine Paper 60 to 90 GSM $\pm 10\%$ 874999.50 sqm 52.50 Metric tonnes	1.05 sq.mt./sq.mt. content contain in export product
2	Polymer (100% solid)	2.1 gm
3	Catalyst For Silicone	0.021 gm
4	Cross Linker For Silicone	0.073500 gm


(NAND LAL)
Consultant
10-1-2017

DGFT (NC-IV)

Ar 12/1/17

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

CS/17
13/17 Repeat basis 75

Subject:

Application for Advance authorization for the export of Filter Bags made from 750 GSM/M2 Woven Fibre Glass with PTFE Membrane laminated. Dust collection Bags made from Woven Fibre Glass Fabric- M/s. Industrial Filters & Fabric P. Ltd.

Ref:

DGFT U.O. No. 01/83/50/662/AM16/DES-IV

Ad. Auth. No. 5610004657

5610004754

Dated 11.08.2015

24.11.2015

In the past NC meeting no. 05/2013-14 and also on dated 21.04.2014, 3% wastage was approved for the manufacture of Filter Bags made from Woven Fibre Glass Fabric. Based on above decisions, DIPP recommends the following norms on repeat basis:-

Export Item: Filter Bags made from 750 GSM/M2 Woven Fibre Glass with PTFE Membrane laminated. Dust collection Bags made from Woven Fibre Glass Fabric

Quantity : 5000 Numbers

Import Items :

S.No.	Item sought to be imported Duty Free	*Quantity recommended in metre
1.	FA 301(750 GSM PTFE Finish) width 65 Woven Fiber Glass Fabric (for Industrial use)	Net + 3%

*Subject to approval of TA (B)

DGFT (DES IV)

Ag 27/6/2016

Ag 11/12/17

NLP
(NAND LAL)
Consultant
16.06.2016

7/28/16 - TSW

4
102

13
19
Repeat basis

No. 7/145/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance Licence for the export of Self Adhesive Label Stock - M/s Stic-On Papers Pvt Ltd.

Ref: DGFT U.O. No. 01/83/50/767/AM-16/DES-IV

Advance Authorization No. 0910062524
0910063361

Dated 20-08-2015
04.03.2016

The SION for Self Adhesive paper is fixed at A-2866 and taking cue of this SION and norms fixed for release liners, the following norms are recommended:-

Export Item: Self Adhesive Label Stock (consisting of Coated one side 80 GSM +/-10%, Adhesive Coating Weight 20 GSM, Silicon Coated paper 60GSM +/-10%)

Quantity : 1 Sq mt

Import Items :

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Relevant Coated one side Paper -80 GSM +/- 10%- various widths	1.04 Sq mt/ sq. mt. content contain in export item
2.	Relevant Release Base Paper - Various Colours- 60 GSM +/- 10% - various widths	1.04 Sq mt/ sq. mt. content contain in export item
3.	Hot melt Adhesive various Grades	Not allowed as details not given
4.	Adhesive polymer	2.1 gm/Sqmt of export item
5.	Catalyst oil	0.021 gm/Sqmt of export item
6.	Cross linker	0.0735 gm/Sqmt of export item
7.	CRA/ Control Additive	Not allowed as details not given

(NAND LAL)
Consultant
01.08.2016

DGFT(DES-IV)

No 7/28/16 - TSW on 2/6/16

AS 3/6/16

Ag 24/1/2017

13
22

No.7/274/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization for the export of Double Side Decorative laminates with Barrier Paper- M/s Siddhi Décor Ltd.

Ref: DGFT U.O. No. 01/83/50/331/AM-17/DES-IV

Ad. Auth. No. 0810137880 Dated- 10-05-2016

Taking cue from H-68 and the cases approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1 to 8	Double Side Decorative Laminates with Barrier Paper size 1300 x 2800 mm thickness 1.3 mm to 4.5 mm as per the application	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg
2.	Base Paper	0.214 kg
3.	Barrier Paper	0.172 kg
4.	Tissue Paper	0.027 kg
5.	Phenol	3.52 kg
6.	Melamine	0.362 kg
7.	Methanol	3.85 kg
8.	B.O.P.P. Film	0.01 kg

Note:

- The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.3 mm to 4.5 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

Ag 11/17

Nand Lal
(NAND LAL)
Consultant
12-01-2017

DGFT(NC)

13
28

No.7/300/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Unglazed Vitrified Tiles -
M/s Cengres Tiles Ltd.

Ref : DGFT UO. No.01/83/50/393/AM-17/DES-IV/153

Advance Authorization No.0810138242 dated 7-7-2016

Taking cue from SION A 1026 and A 1061 the following norms is recommended :-

Export Item : Unglazed Vitrified Tiles

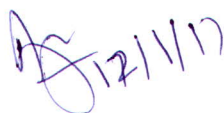
Quantity : 1000 MT

Import Items :

Sl. No.	Item Description	Quantity Recommended Per metric of export product
1.	China Stone Powder	400 kg
2.	Relevant Pigment	6 kg (for coloured tiles only)
3.	Micronised Zirconium Silicate	20 kg
4.	Ceramic Rollers / Calibrating Roller	50 nos.
5.	High Strength Steel (Casted Rubber Coated Punches)	14 nos.
6.	Consumables : Abbresives	As applied for subject to 1% of FOB value of export product
7.	Consumables : Brush Abbresives	
8.	Consumables : Diamond Abbresives	
9.	Consumables : Laptop Abbresives	
10.	Consumables : Nano Pad	
11.	Consumables : Squaring Cutters Chamfering Wheel	12.500 kg
12.	Sodium Tripoly Phosphate (STPP)	
13.	Alumina Balls, 92%	
14.	Alumina Balls, 68%	


(NAND LAL)
Consultant
11-01-2017

DGFT (NC)



13
33

No.7/398/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization for the export of Double Side Decorative laminates with Barrier Paper- M/s Olympic Décor LLP.

Ref: DGFT U.O. No. 01/83/50/613/AM-17/DES-IV

Ad. Auth. No.0810138290 Dated- 14-07-2016

Taking cue from H-68 and the cases approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1	Double Side Decorative Laminates with Barrier Paper thickness 2 mm – 8186.20 sqm	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg
2.	Base Paper	0.214 kg
3.	Barrier Paper	0.172 kg
4.	Tissue Paper	0.027 kg
5.	Phenol	3.52 kg
6.	Melamine	0.362 kg
7.	Methanol	3.85 kg
8.	B.O.P.P. Film	0.01 kg

Note:

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 2 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight. 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
4. Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

(NAND LAL)
Consultant

12.01.2017

DGFT (NL)

12/1/17

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

12
13
37
Repeat basis

Sub. : Application from M/s. Esteem Industries Ltd. for fixation of Input / Output Norms.

(1710005208)

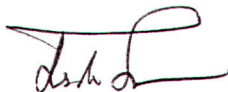
24.11.17)

M/s. Esteem Industries Ltd. have submitted applications for fixation of norms for the import of raw material for the manufacture and export of Alcohol Ethoxylate.

DGFT requested the party to submit Central Excise Data regarding production and consumption of raw materials and the same has been received. On the basis of technical details on manufacturing process and central excise data, this Department recommends the following norms for the present licence application :

A.A. No. 1710006404 dt. 19.07.2016 ✓

Item of Export	Qty.	Item of Import	Qty.
10-B1 (Polyethylene Glycol (38) Castor Oil) (Appearance Yellow coloured liquid).	1 kg	Ethylene Oxide (Colourless Clear Liquid)	0.647 kg


(JASBIR SINGH)
Consultant

Shri Daya Shanker, DDG O/o DGFT, Udyog Bhavan, New Delhi.

Deptt. of C&PC U. O. No. 14010/69/2011/Ch.II dated ~~13.5.2013~~, 16.12.2013

24/11/2017

Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

13
40
Repeat call

Sub.: Application from M/s. Venus Ethoxyethers Pvt. Ltd. for issuance of Licence.

No. DGFT U.O. No. 01/83/50/00404/AM-14/DES-IV/499/dt. 24.10.2013

M/s. Venus Ethoxyethers Pvt. Ltd., Goa have submitted present application for issuance of advance licence for the import of raw materials for the manufacture and export of **Product-6080 (Oxirane, Methyl, Polymer with Oxirane) (Aspect: While to off white flakes)**.

Their application has been examined. Based on details of manufacturing process and production consumption data furnished by them, this Department recommends the following norms for the present licence application:

A.A. No. - 1710006412 dt. 21.07.2016

Item of export	Qty.	Item of import	Qty.
Product-6080 (Oxirane, Methyl, Polymer with Oxirane) (Aspect: While to off white flakes)	1 kg	1. Ethylene Oxide (Colourless Clear liquid)	0.854 kg
		2. Propylene Oxide (Colourless liquid)	0.140 kg


(JASBIR SINGH)
Consultant

Shri Dayashankar, DDG, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/ 136 /2011- Ch.II dated 04.11.2013

24/11/2017

Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

13
42
Repeat last 13

Sub: Application from M/s Esteem Industries Ltd. for issuance of licence.

Ref: DGFT U.O. No.(1) 01/83/50/00107/AM-13/DES-IV dated 11.5.2012
(2) 01/83/50/00094/AM-13/DES-IV dated 11.5.2012
(3) 01/83/50/00085/AM-13/DES-IV dated 11.5.2012.

M/s Esteem Industries Ltd. have submitted present application for issuance of licence for the import of raw material for the manufacture and export of (1) Product-3040 (Polyoxyethylene Nonyl Phenol) (2) Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid) (3) CLS-3 (Polyoxyethylene 3 Lauryl Myristyl Alcohol) (Colourless Clear to Turbid Liquid).

Their application has been examined. The party has furnished details of manufacturing process. Based on details of manufacturing process furnished by them, this Department recommends the following norms for the present licence application:

A.A.No:-1710006415 dt. 25.07.2016 ✓

Item of export	Qty	Item of import	Qty
Product-3040 (Polyoxyethylene Nonyl Phenol)	1 kg	Nonyl Phenol (Colourless Viscous Liquid)	0.111 kg
		Ethylene Oxide (Colourless Clear Liquid)	0.890 kg
Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)	1 kg	Ethylene Oxide (Colourless Clear Liquid)	0.314 kg
		Lauryl Alcohol (Lauryl Myristyl Alcohol) (CO1214) (Colourless clear insoluble liquid)	0.686 kg
CLS-3 (Polyoxyethylene 3 Lauryl Myristyl Alcohol) (Colourless Clear to Turbid Liquid)	1 kg	Ethylene Oxide (Colourless Clear Liquid)	0.407 kg
		Lauryl Alcohol (Lauryl Myristyl Alcohol) (CO1214) (Colourless clear insoluble liquid)	0.592 kg

24/1/2017

(JASBIR SINGH)
CONSULTANT

Shri G. Saravanan, FTDO, O/o the DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.NO.14010/75/2011-Ch.II dated 29.6.2012

40/9

No.7/29/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

9/10

13
43 repeat studies

Subject: Application for Advance Licence for the export of Self Adhesive Label Stock -
M/s Stic-On Papers Pvt Ltd.

Ref: DGFT U.O. No. 01/83/50/811/AM-16/DES-IV

Advance Authorization No. 0910062793

Dated 29-10-2015

0910063976

25.07.2016 ✓

The SION for Self Adhesive paper is fixed at A-2866 and taking cue of this SION and norms fixed for release liners, the following norms are recommended:-

Export Item: Release Paper

Quantity : 1 Sq mt

Import Items :

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Relevant Release Base Paper – various colours – various GSM – Glassine /SCK/CCK- various widths	1.04 Sq mt/ sq. mt. content contain in export item
2.	Adhesive polymer	2.1 gm/Sqmt of export item
3.	Catalyst OL	0.021 gm/Sqmt of export item
4.	Cross linker	0.0735 gm/Sqmt of export item
5.	CRA/ Control Additive	Not allowed as details not given

NL

(Nand Lal)
Consultant
02-09-2016

DGFT(NC)

2-19/16
2-11/17

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Sub: Application from M/s. Esteem Industries Ltd. for fixation of norms.

13
44
Report Basis

M/s. Esteem Industries Ltd. have submitted two applications for issuance of licence for the import of raw material for the manufacture and export of various Ethoxylates.

Their application has been examined. The party has furnished details of manufacturing process. Based on details of manufacturing process furnished by them, this Department recommends the following norms for the present licence application:

A.A.No - 1710006420 dt. 29.07.2016

Item of Export	Qty.	Item of Import	Qty.
Product-2575/50 (Lanoline Ethoxylate)	1 kg	Ethylene Oxide (Colourless Clear Liquid)	0.509 kg.
Product-H-2116 (Hydrogenated Castor Oil Ethoxylate)	1 kg	Ethylene Oxide (Colourless Clear Liquid)	0.513 kg
Product-D-1042 Fatty Alcohol Alkoxylate	1 kg	C-10Alcohol (Decyl Alcohol/ Exxal-10/Fatty Alcohol C 10) Ethylene Oxide	0.351 kg 0.391 kg
		Propylene Oxide	0.257 kg
Product-O-4818 (Polyoxyethylene Isotridecyl Alcohol)	1 kg	Isotridecyl Alcohol (Tridecyl Alcohol)	0.210 kg
		Ethylene Oxide (Colourless Clear Liquid)	0.789 kg
Product -211/3 Fatty Alcohol Ethoxylate	1 kg	C9/C11 Alcohol (Neodol-91)	0.547 kg
		Ethylene Oxide (Colourless Clear Liquid)	0.452 kg
Product-4020 (Sorbitan Trioleate Ethoxylate) (Appearance Yellow to amber coloured liquid)	1 kg	Ethylene Oxide (Coloureless Clear Liquid)	0.479 kg ✓
		Oleic Acid (Palmera-A 1813/ Oleic Acid 78%)	0.460 kg

29/11/27

Jasbir Singh
(JASBIR SINGH)
Consultant

Sh. G.Saravanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O.No.14010/63/2012/Ch.II/PI. dated 29.10.2012

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Sub: Application from M/s. Esteem Industries Ltd. for fixation of norms.

13
46

Repeat basis

M/s. Esteem Industries Ltd. have submitted two applications for issuance of licence for the import of raw material for the manufacture and export of various Ethoxylates.

Their application has been examined. The party has furnished details of manufacturing process. Based on details of manufacturing process furnished by them, this Department recommends the following norms for the present licence application:

A.A.No. - 171 000 6422 dt. 29.07.2016

Item of Export	Qty.	Item of Import	Qty.
Product-2575/50 (Lanoline Ethoxylate)	1 kg	Ethylene Oxide (Colourless Clear Liquid)	0.509 kg.
Product-H-2116 (Hydrogenated Castor Oil Ethoxylate)	1 kg	Ethylene Oxide (Colourless Clear Liquid)	0.513 kg ✓
Product-D-1042 Fatty Alcohol Alkoxylate	1 kg	C-10Alcohol (Decyl Alcohol/ Exxal-10/Fatty Alcohol C 10) Ethylene Oxide	0.351 kg 0.391 kg
		Propylene Oxide	0.257 kg
Product-O-4818 (Polyoxyethylene Isotridecyl Alcohol)	1 kg	Isotridecyl Alcohol (Tridecyl Alcohol)	0.210 kg
		Ethylene Oxide (Colourless Clear Liquid)	0.789 kg
Product -211/3 Fatty Alcohol Ethoxylate	1 kg	C9/C11 Alcohol (Neodol-91)	0.547 kg
		Ethylene Oxide (Colourless Clear Liquid)	0.452 kg
Product-4020 (Sorbitan Trioleate Ethoxylate) (Appearance Yellow to amber coloured liquid)	1 kg	Ethylene Oxide (Coloureless Clear Liquid)	0.479 kg
		Oleic Acid (Palmera-A 1813/ Oleic Acid 78%)	0.460 kg

24/11/2017

Jasbir Singh
(JASBIR SINGH)
Consultant

Sh. G.Saravanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O.No.14010/63/2012/Ch.II/PI. dated 29.10.2012

322

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

13
52

Report based

Shastri Bhawan, New Delhi.

Sub: Application from M/s. Esteem Industries Ltd. for fixation of norms.

(17.05.22 - 18.2.24)

M/s. Esteem Industries Ltd. have submitted two applications for issuance of licence for the import of raw material for the manufacture and export of Product -219-AK-70 (Fatty Alcohol Ethoxylate) (Colourless clear liquid).

Their application has been examined. The party has furnished details of manufacturing process. This Department recommends the following norms for the present licence application:

A.A.No. - 1710006430 dt. 10.08.2016 ✓

Item of Export	Qty.	Item of Import	Qty.
Product -219-AK-70 (Fatty Alcohol Ethoxylate) (Colourless clear liquid)	1kg	Neodol-1(C11 Alcohol)(Colourless clear liquid)	0.097kg
		Ethylene Oxide (Colourless clear liquid)	0.622kg

Jasbir Singh
(JASBIR SINGH)
Consultant

Shri S.K.Kala, FTDO, O/o DGFT, Udyog Bhavan, New Delhi..
Deptt. of C&PC U.O.No.14010/78/2012/Ch.II dated 20.5.2014

24/11/27

24/11/27
24/11/27

Hand copy received from RA
24/11/27

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

13
54

Repeat basis

Sub. : Application from M/s. Esteem Industries Pvt. Ltd. for fixation of Input / output norms.

M/s. Indo Colchem Ltd. have submitted present application for issuance of licence for the import of raw material for the manufacture and export of Product 21907

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them, this Department recommends the following norms for this present licence application :

A.A. No. - 171000 6432 dt. 12-08-2016

Item of export		Item of Import	
Name	Qty	Name	Qty.
Product - 21907 (Fatty Alcohol Ethoxylate) (Appearance : Liquid)	1 kg	C11 Alcohol (Neodol-1/Exxal - 11)	0.358 kg
		Ethylene Oxide (colourless clear liquid)	0.641 kg
Product - S - 104 (Sodium Salt of Sulphonted Alkyl Phenol Ethoxylate) (Appearance : Colourless to pale yellow liquid)	1 kg	Para Octyl Phenol (Appearance : Flakes)	0.064 kg
		Ethylene Oxide (Colourless Clear Liquid)	0.347 kg
Product - D- 1669 (Fatty Alcohol Alkoxylate) (Colourless clear to turbid liquid)	1 kg	ISO Decyl Alcohol (IDecyl Alcohol) (EXXAL-10/ Fatty Alcohol C10) (Colourless liquid)	0.165 kg
		Ethylene Oxide (Colourless Clear Liquid)	0.229 kg
		Propylene Oxide (Colourless Liquid)	0.605 kg

Agmt/12-08-17

Jasbir Singh
(JASBIR SINGH)
Consultant

Shri G. Sarvanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.N. No. 14010 / 69 / 2011 - Ch. II dated 29-3-2013

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

13
56

39

Repeat Analysis

Sub: Application from M/s. Esteem Industries Ltd. for fixation of norms.

M/s. Esteem Industries Ltd. have submitted two applications for issuance of licence for the import of raw material for the manufacture and export of various Ethoxylates.

Their application has been examined. The party has furnished details of manufacturing process. Based on details of manufacturing process furnished by them, this Department recommends the following norms for the present licence application:

A.A.No. - 171 CDD 6436 dt. 17.08.2016

Item of Export	Qty.	Item of Import	Qty.
Product-T-4602 Polyoxyethylene fatty Amine) (Appearance @25 deg. Liquid paste)	1 kg	Tallow Amine (Liquid at 50°C)	0.753 kg
		Ethylene Oxide (Colourless Clear Liquid)	0.246 kg
Product-21108 (Fatty Alcohol Ethoxylate) (Appearance Liquid Solution in water)	1 kg	C9/C11 Alcohol (Neodol 91) (Appearance Visual)	0.377 kg
		Ethylene Oxide (Colourless Clear Liquid)	0.622 kg
Product-1212 (Fatty Alcohol Ethoxylate) (Appearance White Solid/Flakes)	1 kg	Ethylene Oxide (Colourless Clear Liquid)	0.667 kg
		Ceto Stearyl Alcohol (Off White Flakes)	0.332kg
Product-EP-108 (Oxiane, Methyl, Polymer with Oxine) (Aspect: White to off White Flakes/Solid)	1 kg	Ethylene Oxide (Colourless clear liquid)	0.583 kg
		Propylene Oxider (Colourless liquid)	0.411 kg

Jasbir Singh
(JASBIR SINGH)
Consultant

Sh. G.Saravanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi..
Deptt. of C&PC U.O.No.14010/69/2011/Ch.II/ dated 29.10.2012

Ag 11/12

17
12.2.14

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

13
68
Repeat basis
Shastri Bhawan, New Delhi

Sub: Application from M/s. Esteem Industries Ltd. for fixation of Input/Output Norms.

Ref: DGFT No. 01/83/050/195/AM-14/DES-4/234 dated 2.8.2013

M/s. Esteem Industries Ltd. have submitted two applications for fixation of Input/Output norms for the import of raw material for the manufacture and export of **Product -2723 (Lauryl Alcohol Ethoxylate) (Appearance: Solid).**

Their application has been examined. The party has furnished details of manufacturing process. Based on details of manufacturing process furnished by them and central excise data, this Department recommends the following norms for the present licence application:

A.A. No - 1710006444 dt. 26.08.2016

Item of Export	Qty.	Item of Import	Qty.
Product -2723 (Lauryl Alcohol Ethoxylate) (Appearance: Solid).	1 kg	Ethylene Oxide (Colourless Clear Liquid)	0.840kg
		Lauryl Alcohol (Lauryl Myristyl Alcohol) (Colouress clear insoluble liquid)	0.160kg

JL
(JASBIR SINGH)
Consultant

Shri G.Sarvanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi..
Deptt. of C&PC U.O.No.14010/69/2011/Ch.II/ dated 28.10.2013

24/11/2013

No.15022/7/2014-CH.II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

13
82
Repeat basis

Subject: Advance Authorization application from M/s. Shogun Organics Ltd. for the import of raw material against the export of Prallethrin Technical

(Advance Authorization No. 0310797468 dated 10.7.2016)

0310807983 CH. 22.09.2016

Ref: U.O. No. 01/83/50/580/AM-16/DES-IV/938 dated 12.2.2016

M/s. Shogun Organics Ltd. have submitted present application for the import of raw material against the export of Prallethrin Technical

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Prallethrin Technical	1 kg	1. Chrysanthemic Acid Chloride	0.689 kg.
		2. Prallethlone Alcohol	0.532 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/7/2014 -CH-II dated 26th February, 2016

24/11/2016

110

F. No. 14010/36 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

13
87
Repeat basis

Subject: Advance Authorization application from M/s. KLJ Organics Ltd. for the import of raw material against the export different types of Chlorinated Paraffins.

Ref: U.O. No. 01/83/50/501/AM15/DES-IV/881 dated 16.02.2015 and U.O. No. 01/83/50/514/AM15/DES-IV/90 dated 18.02.2015

M/s. KLJ Organics Ltd. have submitted present applications for the import of raw material against the export different types of Chlorinated Paraffins.

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

2510386609 dt. 16-05-14

1. Item of Export	Qty.	Item of Import	Qty
Chlorinated Paraffin (L) (Chlorine Content 51-55%)	1 kg.	Linear Alpha olefins	0.484 kg.
		Chlorine	0.870 kg.
		Methyl Fin Stabilizers	0.010 kg.
		HM-HDPE Drums	As per packing policy

AA No. - 0510399920 dt. 28-09-2016

2. Item of Export	Qty.	Item of Import	Qty
Chlorinated Paraffin (Chlorine Content 40-45%)	1 kg.	Paraffin (C10-C20)	0.595 kg.
		Chlorine	0.840 kg.
		Methyl Fin Stabilizer	0.010 kg.

This issues with the approval of competent authority.

[Signature]

[Signature]
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjiyar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11,
Deptt. of C&PC U.O. No. 14010/36 /2011-CH-II dated 3.3.2015

[Signature]
24/1/2017

Applicable for
Jindal photo films
13/95

File No.7/42/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

13/95
Repeat check 13

Subject: Application for issue of Advance Authorization against export of Rolls of Photographic Color Paper - M/s Jindal Photo Ltd.

Ref : DGFT UO. No.01/83/050/522/AM-15/DES-IV

Advance Authorization No. : 0510390597 dated 20-08-2014

Case No.328

Meeting No.19/2014-15

Vide e-mail dated 12th March, 2015, the firm has informed the manufacturing process and net import content in the export product as under :-

- e) Thermal Photo Paper - 12.2816 m²/
f) Photographic Ink Cartridge 6800 - 1 No.

Based on information furnished by the firm, following norms is recommended:-

Export Item : Photo Print Kit 6800/6R

Quantity : 100 Number

Import Items :

Sl. No.	Item Description	Qty recommended
1	Wide Rolls of Thermal Photo Paper 6800	Net + 2.5%
2	Photographic Ink Cartridges	Net to net

Agg m/1/2015

(NAND LAL)
SR. DEVELOPMENT OFFICER
06-04-2015

DGFT (DES-IV)

05880657 A.A.No: 0510399956
3/10/2015
NLE

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

13
97
Repeat basis

Sub: Application from M/s. K. Patel Chemopharma Pvt. Ltd. for issuance of licence.

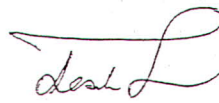
M/s. K. Patel Chemopharma Pvt. Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of :

- i) Synthetic Organic Dyestuff Violet Toner DD& (Pigment Violet 27)
- ii) Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96)

2. Their application has been examined. The party has furnished details of manufacturing process Based on details of manufacturing process furnished by them, this Department recommends following norms for the present licence application:

App. No. 0310808321 dt. 06.10.2016 ✓

Item of export	Qty.	Item of import	Qty.
Synthetic Organic Dyestuff Violet Toner DD (Pigment Violet 27)	1 kg	N-N Dimethyl Aniline	0.355 kg
		Sodium Ferrocyanide	0.522 kg
Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96)	1 kg	3-Dimethylamino 1-Propanol (N,N-Dimethyl Propanolamine)	0.078 kg
		P-Diethyl Amino Benzaldehyde	0.236 kg


(JASBIR SINGH)
Consultant

Shri G. Sarvanon, FTDO, O/oDGFT, Udyog Bhavan, New Delhi.

Dept. of C&PC U.O.No.14010/37/2008-Ch.II dated 27.12.2011

Agd 24/11/2017

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

13 2/248
101
Repeat basis

Subject: Advance Authorization application from M/s. Colourtex Industries Pvt. Ltd. for the import of raw material against the export of Reactive Blue 19 (90% Dye content)

(Advance Authorization No. 0310786634 dated 9.7.2014)

0310808357 dt 10.10.2016

Ref: RLA File No. 03/94/040/00093/AM 15

M/s. Colourtex Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of Reactive Blue 19 (90% Dye content)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Reactive Blue 19 (90% Dye content)	1 kg	1. Bromamine Acid	0.650 kg.
		2. Meta Base Condense	0.350 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjiar, FTDO (DES-IV) O/o DGFT, Udyog Bhawan New Delhi -11.
Deptt. of C&PC U.O. No. 14010/13/2015 -CH-II dated 25.5.2015

Agarwal

24/11/2017

25/5

10
380

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

13
103
Repetit basis

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of Sodium lauryl ether sulphate (Minimum 69% Active Mater)

Advance Authorization No ~~0310793795~~ dated ~~11.2.2015~~

0310808391 dt. 14.10.2016 ✓

Ref: DGFT U.O. No. 01/83/50/345 /AM-16/DES-IV/634, dated 10.9.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of Sodium lauryl ether sulphate (Minimum 69% Active Mater)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1 mode

Item of Export	Qty.	Item of Import	Qty
1. SODIUM LAURYL ETHER SULPHATE (MINIMUM 69% ACTIVE MATER)	1 kg.	1. LAURYL ALCOHOL(C1214)/FATTY ALCOHOL(1214)/LAURYL MYRISTYL ALCOHOL	0.408 kg.
		2. ETHYLENE OXIDE	0.092 kg
		3. CITRIC ACID	0.0046 kg
		4. HDPE GRANULES	AS PER PACKING POLICY

This issues with the approval of competent authority.

A.K. Agarwal
21/10/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 21.10.2015

Appl
21/10/15

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. P.I. Industries Ltd. for the import of raw material against the export of Fenoxanil N- (1-Cyano-1, 2-dimethylpropyl) -2-(2,4-dichlorophenoxy)

(Advance Authorization No. 1310045463 dated 19.12.2013).

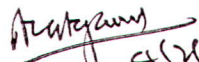
Ref: U.O. No. 01/83/50/760/AM-14/DES-4/89 dated 06.01.2016.

M/s. P.I Industries Ltd. have submitted present application for the import of raw material against the export of Fenoxanil N- (1-Cyano-1, 2-dimethylpropyl) -2-(2,4-dichlorophenoxy)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty.
Fenoxanil N- (1-Cyano-1, 2-dimethylpropyl) -2-(2,4-dichlorophenoxy)	1 Kg.	1. 2-(2,4-Dichlorophenoxy) – propionic acid (DP-p acid tech)	0.0825 Kg.
		2. 2-Amino-2, 3-Dimethyl Butyronitrile	0.400 Ltr.
		3. n-Hexane	0.897 Kg.
		4. Toluene	0.153 Kg.

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/28/2012-CH-II dated 04.02.2016

 10/2

 11/2/16

12
67

13
119
Repeat basis

F. No. 7/64/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject : Advance authorization for the export of Black Glass Fabric – TEJDO NEGRO - M/s Montex Glass Fibre India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/647/AM-17 /DES-IV/168 Dated 28.10.2016

Advance Authorization No. 0310807063 dated 14-08-2016

0310808579 dt. 20.10.2016 ✓

In this case the firm has claimed 18% wastage for Glass Filament Yarn, 10% wastage for finishing agent and 10% for polyester schaeetti Fix. In the past, they had submitted net import content in export product and production consumption data duly certified by Chartered Accountant.

Based on manufacturing process and data provided for the current export, 10% wastage was allowed for Glass Filament Yarn, 8% wastage for item no. 2 and 5.35% for item no.3. Accordingly following norms are recommended in this case also:

Export Product: Black Glass Fabric - TEJDO NEGRO

Quantity: 1.00 KG

Import Items:

Item Description	Quantity Recommended
Glass Filament Yarn	0.8415 kg
Finishing agent and dye	0.06424 Kg
Polyester Schaetti fix 386F	0.179092 Kg

DGFT (NC-IV)

NAND LAL
(NAND LAL)
Consultant
19-12-2016

96

13
123
Repeat last's

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Sub: Application from M/s. Devanshi Dyestuffs for issuance of licence.

M/s. Devanshi Dyestuffs have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Synthetic Organic Dyestuff Brilliant Red DDY.**

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA.

The consumption norms are as follows:

Item	2006-07	2007-08	2008-09
Rhodamine 6 GDN	0.893 kg	0.893 kg	0.890 kg

Based on details of manufacturing process furnished by them and at 90% yield, following norms are worked out which may be used for the present licence application:

A.A.No. - 0310808667 dt. 24.10.2016

Item of export	Qty.	Item of import	Qty.
Synthetic Organic Dyestuff Brilliant Red DDY. (C.I.No. Solvent Red 39)	1 kg	Rhodamine GDN/ Rhodamine 6GCP (C.I.No. Basic Red 1)	0.890 kg


(JASBIR SINGH)
INDUSTRIAL ADVISER

Shri S.S. Mohan, FTDO, O/oDGFT, Udyog Bhavan, New Delhi.
Dept. of C&PC U.O.No.14010/ 45 /2009-Ch.II dated 2.2.2010

24/11/2017

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

13
124
repeat basis

Sub: Application from M/s. Galaxy Surfactants for issuance of licence.

(Licence No. 0310808665 dt. 24.10.2016)
M/s. Galaxy Surfactants have submitted present application for issuance of licence for the import of raw material for the manufacture and export of **Lauric Myristic Amido Propyl Amine Oxide (Active Matter 32% Minimum)**

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them, this Department recommends the following norms for the present licence application:

A.A. No. - 0310808665 dt. 24.10.2016 ✓

Item of export	Qty	Item of import	Qty
Lauric Myristic Amido Propyl Amine Oxide (Active Matter 32% Minimum)	1 kg	Lauric Acid	0.177 kg
		Myristic Acid	0.058 kg
		Dimethyl Amino Propyl Amine	0.111 kg

HDPE Granules may be allowed as per packaging policy.

(JASBIR SINGH)
Consultant

Shri G. Sarvanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/ 148 /2011- Ch.II dated 17.2.2013

24/11/2017

Copy received

2.10.14

10
380

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

12
139
Repeat last's.

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of Sodium lauryl ether sulphate (Minimum 69% Active Mater)

Advance Authorization No 0310793795 dated 11.2.2015

0310808836 dt. 27.10.2016 ✓

Ref: DGFT U.O. No. 01/83/50/345 /AM-16/DES-IV/634, dated 10.9.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of Sodium lauryl ether sulphate (Minimum 69% Active Mater)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
1. SODIUM LAURYL ETHER SULPHATE (MINIMUM 69% ACTIVE MATER)	1 kg.	1. LAURYL ALCOHOL(C1214)/FATTY ALCOHOL(1214)/LAURYL MYRISTYL ALCOHOL	0.408 kg.
		2. ETHYLENE OXIDE	0.092 kg
		3. CITRIC ACID	0.0046 kg
		4. HDPE GRANULES	AS PER PACKING POLICY

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 21.10.2015

Agarwal

21/10/15

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi

13
140 Repeat basis

Sub: Application from M/s. Galaxy Surfactants for fixation of norms.

Ref: DGFT NO.01/83/50/921/AM-14/DES-4/80/dt.25.4.2014

M/s. Galaxy Surfactants have submitted present application for fixation of norms for the import of raw materials for the manufacture and export of different Ethoxylate.

Their application has been examined. The party has furnished details of manufacturing process. This Department recommends the following norms for the present licence application.

A-A. No. 0310808839 dt. 27.10.2016

Export Item	Qty.	Import Item	
Galaxy MW 252 (Lauryl Alcohol Ethoxy late with 2 Moles of Ethylene Oxide)	1kg.	Lauryl Alcohol	0.684kg
		Ethylene Oxide	0.312kg
Galaxy MW 251(Lauryl Alcohol Ethoxylates with 1 mole of Ethylene Oxide)	1 kg	Lauryl Alcohol	0.815kg
		Ethylene Oxide	0.185kg
Galaxy 2932 (Octyl Methoxycinnamate)	1 kg	Sodium Methoxide	0.256kg
		2 Ethyl Hexanol	0.498kg
		Para Anisic Aldehyde	0.521kg

(JASBIR SINGH)
Consultant

Shri Sanjeev Kumar kala, FTDO, DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O.No. 14010/148/2011-Ch.II dated 5.5.2014

27/11/2017

10
380

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

13
142
Repeat basis

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of Sodium lauryl ether sulphate (Minimum 69% Active Mater)

Advance Authorization No ~~0310793795~~ dated 11. 2.2015

0310808835 dt. 27.10.2016

Ref: DGFT U.O. No. 01/83/50/345 /AM-16/DES-IV/634, dated 10.9.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of Sodium lauryl ether sulphate (Minimum 69% Active Mater)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
1. SODIUM LAURYL ETHER SULPHATE (MINIMUM 69% ACTIVE MATER)	1 kg.	1. LAURYL ALCOHOL(C1214)/FATTY ALCOHOL(1214)/LAURYL MYRISTYL ALCOHOL	0.408 kg.
		2. ETHYLENE OXIDE	0.092 kg
		3. CITRIC ACID	0.0046 kg
		4. HDPE GRANULES	AS PER PACKING POLICY

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO.(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 21.10.2015

Agarwal

Agarwal

✓
10
387
321

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

13
146
Report basis

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of PEG 7(GLYCERYL COCOATE)

Advance Authorization No 0310793766 dated 11.2.2015

Ref: DGFT U.O. No. 01/83/50/346 /AM-16/DES-3/574, dated 24.8.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of PEG 7(GLYCERYL COCOATE)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
PEG 7(GLYCERYL COCOATE)	1 kg.	1. GLYCERINE	0.1570 kg.
		2. COCONUT FAT TY ACID	0.3535 kg
		3. ETHYLENE OXIDE	0.5330 kg
		4. HDPE GRANULES	As per packing policy

This issues with the approval of competent authority.

A.K. Agarwal
20/9/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 30.9.2015

A.K. Agarwal

20/11/2017

$\frac{8}{179}$

$\frac{8}{276}$

$\frac{8}{187}$

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

$\frac{13}{148}$

Repeat basis

Sub: Advance Authorization applications from M/s. Excel Crop Care Ltd. for the import of raw material against the export of Chloropyriphos 48% EC/ Chloropyriphos Technical 94% Min etc.

M/s. Excel Crop Care Ltd. have submitted present application for the import of raw material against the export of Chloropyriphos 48% EC/ Chloropyriphos Technical 94% Min etc.

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorisation No.0310786433 dated 4.7.2014)

1. Item of Export	Qty.	Item of Import	Qty
Chloropyriphos 48% EC	1 Litre	1. Sodium Salt of Tri Chloro Pyridinol 85% Min. (NATCP)	0.330 kg.
		2. Diethyl Thiophosphoryl Chloride (DTCL)	0.300 kg
		3. Solvent CIX	0.282 kg

(Advance Authorisation No.0310786469 dated 7.7.2014)

(Advance Authorisation No.0310790839 dated 7.11.2014)

$\frac{8}{276} \rightarrow \frac{8}{179}$

2. Item of Export	Qty.	Item of Import	Qty
Chloropyriphos Technical 94% Min	1 kg.	1. Sodium Salt of Tri Chloro Pyridinol 85% Min.	0.641 kg.
		2. Diethyl Thiophosphoryl Chloride	0.590 kg

(Advance Authorisation No.0310740489 dated 5.7.2013)

0310808916 dt. 02.11.2016

$\frac{8}{28}$

3. Item of Export	Qty.	Item of Import	Qty
Tebuconazol Technical	1 kg.	1. T- Oxirane	0.923 kg.
		2. 1,2,4 - Triazole	0.167 kg

Autocum total

Agm/11/2011

(Advance Authorization No.0310743000 dated 26.7.2013)

4. Item of Export	Qty.	Item of Import	Qty
Ammonium Salt of Glyphosate 71% SG	1 kg.	1. N- Phosphono Methyl Imino Diacetic Acid (PMIDA)	1.075 kg.
		2. Hydrogen Peroxide (50% Strength)	0.371 kg

This issues with the approval of competent authority.

Aut. Secy
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/4/2015-CH-II dated 09.9.2015

Ag 11/12/15